

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s LGCL URBAN HOMES (INDIA) LLP (Excluding Projects "LGCL new life" and "LGCL Happy Days")

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s LGCL URBAN HOMES (INDIA) LLP. (CIRP is allowed for the CD excluding Projects "LGCL new life" and "LGCL Happy Days")
2.	Date of incorporation of corporate debtor	02/04/2013
3.	Authority under which corporate debtor is incorporated / registered	ROC - BENGALURU
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAB-4374
5.	Address of the registered office and principal office (if any) of corporate debtor	No 12/1, Rest House Road Bangalore, Karnataka, India - 560001
6.	Insolvency commencement date in respect of corporate debtor	14.11.2024
7.	Estimated date of closure of insolvency resolution process	13.05.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SMT.RAMANATHAN BHUVANESHWARI. REGN. NO. IBBI/IPA-002/IP-N00306/2017-18/10864
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-006, Pioneer Paradise, 24th Main Road, 7th Phase, JP Nagar, Bangalore-560078. Email id: bhoona.bhuvan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirp.lgclCD@gmail.com
11.	Last date for submission of claims	02/12/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - Home buyers.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Shri. B.V.Ramesh. 2. Shri . T.Narayana Swamy 3. Ms.Rajini.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	All claims are to be sent to above email id of IRP. Additionally, the claim may be filed at the Physical Address :C-006, Pioneer Paradise, 24th Main Road,7th Phase, JP Nagar, Bangalore-560078.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s **LGCL Urban Homes LLP** on **14.11.2024**.

The creditors of **M/s LGCL Urban Homes LLP** (excluding projects – "LGCL new life" and "LGCL Happy Days") are hereby called upon to submit their claims with proof on or before **02/12/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Home buyers] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

s/d

Name and Signature of Interim Resolution Professional:
Date and Place: 21/11/2024 / Bengaluru

Smt. Ramanathan Bhuvaneshwari